

[Translation]

Displaced Persons

1923. DR. LAXMINARAYAN PANDEY:
SHRIMATI JAYANTI PATNAIK:
SHRI PUNNU LAL MOHALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Surankot se 300 Hinduon Ka Palayan" appearing in 'Dainik Jagran' dated May 8, 1998;

(b) if so, whether the Government have taken any stringent action to curb the increasing terrorist activities in the State;

(c) if so, the details thereof;

(d) the details of ex-gratia payment made and loans granted to each of the displaced families from Kashmir during the last three years;

(e) the number of displaced Kashmiri Pandit families and other families staying at various camps located in Jammu and Kashmir and in other State, particularly in Delhi;

(f) the steps taken by the Government for safe return of these displaced Kashmiri families to their home States; and

(g) the number of families already returned back to the valley till date?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (c) Yes, Sir, Sustained operations by the State Police and Security Forces including intensive patrolling to check infiltration/exfiltration and surveillance on the border/LOC, anti-terrorist combing operations, strengthening of intelligence network and co-ordination among various agencies are being carried out. Village Defence Committees are being formed. Recently a special Group has been constituted to review the security arrangements and suggest an Action Plan for tackling terrorist activities in the State.

(d) The Government of J&K provides ex-gratia relief to the migrants for damage caused to their immovable properties left behind in the Valley at the rate of 50% of the assessed value of the loss subject to a maximum of Rs. 1 lakh. The Government of J&K have also provided loans under Prime Minister Rozgar Yojna and State self-employment Scheme to some migrants. The State Government has spent Rs. 24.17 crores on ex-gratia relief to the victims of terrorist violence (deaths/ damage to property) up to March 1998.

(e) While it is not possible to give community-wise break up of the displaced families, 29074 Kashmiri migrant families have been registered in Jammu and 19338 in Delhi, 2374 families have reportedly migrated to other parts of the country.

(f) A Committee under the Chairmanship of the State Revenue, Relief and Rehabilitation Minister of J&K State has been constituted by the Government of J&K to look into all aspects of the problem of migrants and suggest solutions.

(g) It is difficult to ascertain the exact numbers, however, such families as have returned back to the Valley are very few.

Assistance for Hospital Projects in Bihar

1924. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of financial assistance/loan provided by the Union Government for hospital projects in Bihar during each of the last three years;

(b) the terms and conditions on which such allocation was made;

(c) whether the Union Government have received any further request from the Government of Bihar for the financial assistance for the development and expansion of Medical Colleges and Hospitals in the State;

(d) if so, the details thereof; and

(e) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Ministry of Health and Family Welfare have not released loans/financial assistance to hospital projects in Bihar during the last three years.

(b) Does not arise.

(c) No such request has been received in this Ministry.

(d) and (e) Do not arise.

[English]

Code of Conduct For Cabinet Ministers

1925. SHRI V.M. SUDHEERAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the need for formulating a code of conduct for Members of his Cabinet;

(b) if so, the details thereof; and

(c) the steps taken by the Government to have such code of conduct ?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (c) There already exists a Code of Conduct for Ministers. This Code, *inter alia*, provides for declaration of assets and liabilities by Ministers and lays down guidelines for acceptance of gifts/awards by them. The Code also